

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF KOTAKURJA PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Kotakurja Private Limited
2.	Date of incorporation of corporate debtor	10-09-1997
3.	Authority under which corporate debtor is incorporated / registered	RoC - Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. Of corporate debtor	U40100MH1997PTC110591
5.	Address of the registered office and principal office (if any) of corporate debtor	311 Lotus House 33A, Vithaldas Thackersey Marg, New Marine Lines, Mumbai - 400020
6.	Insolvency commencement date in respect of corporate debtor	18-11-2019
7.	Estimated date of closure of insolvency resolution process	180 days from the Insolvency Commencement date i.e.16-05-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Devarajan Raman IBBI/IPA-002/IP-N00323/2017-18/10928
9.	Address and e-mail of the interim resolution professional, as registered with the Board	12, ICT SQ, RA Kidwai Road, Matunga, Mumbai 400019. devarajan.raman@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office No. 9, 2 <sup>nd</sup> floor, 22 Rajabhadur Mansion, Mumbai Samachar Marg, Mumbai – 400001. ip.kotakurja@gmail.com
11.	Last date for submission of claims	02-12-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms can be downloaded from - <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Kotakurja Private Limited on 18-11-2019.

The creditors of Kotakurja Private Limited are hereby called upon to submit their claims with proof on or before 02-12-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**



Devarajan Raman  
Interim Resolution Professional  
IBBI/IPA-002/IP-N00323/2017-18/10928

Date: 20-11-2019

Place: Mumbai